

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 168 of 2015

Dated : 24th August, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Powergrid Corporation of India Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant (s) : Mr. M. G. Ramachandran, Ms. Ranjitha
Ramachandran and Ms. Poorva Saigal

Counsel for the Respondent (s) : -

ORDER

Heard. Admit. Issue notice to the respondents returnable within three weeks from today. Counter affidavit may be filed within three weeks and rejoinder, if any, be filed within two weeks thereafter after serving a copy to the other side. *Dasti* service is permitted.

Post the matter for hearing on **07th October, 2015.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/hcj

